

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

CP(C) 108 of 1997
(OA 749 of 1997)

Present : Hon'ble Mr. Sarweshwar Jha, Administrative Member
Hon'ble Mr. M.K. Gupta, Judicial Member

K.K. Rao

-VS-

S. Rangamadhan & Ors (SER)

For the Applicant : None

For the Respondents: Mr. K. Sarkar, Counsel

Date of Order : 23-09-2004

O R D E R

MR. SARWESHWAR JHA, AM

1. Id. Counsel for the respondents is present. None is present on behalf of the applicant.

2. We have perused the facts of the case as submitted by the applicant in CP(C) and also the reply as filed by the respondents. It is observed that the Contempt Petition has been filed against the interim order passed by this Tribunal on 3-7-1997 in OA 749 of 1997 whereby the following had been directed :

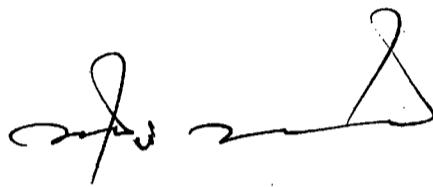
"The respondents shall not revert the petitioner subject to his satisfactory performance to the lower post of Fitter unless replaced by a regular employee till the date fixed".

3. On careful perusal of the reply as submitted in paragraph 16 of their reply it is observed that the railway authorities abiding by the Hon'ble Tribunal as given above, have never reverted

Contd...

the applicant to the lower post of Fitter. He was, therefore, holding the post of Fitter Gr.II on 3.7.1997 and to-day also he is holding the same post. Therefore, question of reversion does not arise. It, therefore, appears that the respondents have complied with the order of this Tribunal as referred to hereinabove and have not committed contempt of court.

4. Accordingly, we dismiss the CP(C) and notices issued stand discharged.



Member (J)



Member (A)

DKN